

ITEM NO.40

COURT NO.6

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONTEMPT PETITION (C) No. 550/2015 In W.P.(C) No. 821/1990

COMMON CAUSE

Petitioner(s)

VERSUS

ABHIJAT & ORS.

Respondent(s)

WITH

CONMT.PET.(C) No. 19/2016 In W.P.(C) No. 132/1988 (X)

CONMT.PET.(C) No. 472/2016 In W.P.(C) No. 132/1988 (X)

Date : 08-05-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s)

Mr. Prashant Bhushan, AOR
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Mr. Vikrant Y.s Narula, Adv.
Mrs. Sunita Sharma, Adv.

For Respondent(s)

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Mr. Samar Veer Singh, Adv.
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Mr. A.k. Singh, Adv.
Mr. Himanshu Yadav, Adv.

Mr. Ashok Kumar Singh, AOR
Mr. Ashok Kumar Singh, Adv.
Ms. Pragya Singh, Adv.
Mr. Akshay Singh, Adv.
Mr. Shantwanu Singh, Adv.
Mr. Sunny Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned Chairman, Bar Council of India Mr. Manan Kumar Mishra, and learned counsel Mr. Ardhendumauli Kumar Prasad submit that further steps have been taken for amending the Rules as submitted before the Court on the last few occasions and in that regard, meeting of the representatives of all the State Bar Councils took place during the last week; and pursuant to the decision taken therein, the Bar Council of India is actively considering the necessary amendment to the Rules. The submissions are taken note of.

List these matters on 17.07.2023.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER